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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 131/2018**

DR. ALOYS WOBEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Advs.

versus

WIND WORLD INDIA LTD.

.....Defendant

Through: Mr. Sunder Khatri, Adv. (Through
VC)

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**CS(COMM) 156/2018, CC 58/2010, I.A. 17437/2023-By D-1 & 2
seeking recall/setting aside of ex parte order dt. 04.08.23.**

DR. ALOYS WOBEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Advs.

versus

SH.YOGESH MEHRA & ORS.

....Defendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)
Ms. Archana Sahadeva and Mr.
Harshit Bhoi, Advs. for D-1 and 2

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CS(COMM) 161/2018, CC 84/2015

DR. ALOYS WOBEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Advs.

versus

YOGESH MEHRA & ORS

.....Defendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)
Ms. Archana Sahadeva and Mr.
Harshit Bhoi, Advs. for D-1 and 2



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CS(COMM) 286/2018

ALOYS WOBLEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Adv.

versus

K.S OILS LIMITED & ORS

.....Defendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)

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CS(COMM) 296/2018

ALOYS WOBLEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Adv.

versus

AMTECH ELECTRONICS(INDIA) LIMITED & ORS

.....Defendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)

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CS(COMM) 312/2018, I.A. 17477/2023-By D-2 seeking
recall/setting aside of ex parte order dt. 04.08.23.

ENERCON GMBH

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Adv.

versus

WIND WORLD INDIA LTD. & ANR

.....Defendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)
Ms. Archana Sahadeva and Mr.
Harshit Bhoi, Adv. for D-2

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CS(COMM) 367/2018

ALOYS WOBLEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Adv.



versus

VAAYU(INDIA) POWER CORPORATION PRIVATE LTD &
ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)
Ms. Archana Sahadeva and Mr.
Harshit Bhoi, Adv. for D-3 and 4

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CS(COMM) 370/2018
ALOYS WOB BEN

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.
Krishna Baweja, Adv.

versus

SAVITA OIL TECHNOLOGIES LIMITED & ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through
VC)

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

16.07.2025

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1. Learned counsel for the parties seeks an adjournment on account of the farewell reference of Hon'ble Mr. Justice Vibhu Bakhru scheduled today for post lunch.
2. Accordingly, renotify on 17.07.2025 at 03:30 pm, the date already fixed.
3. A copy of this order be kept with the connected matters.

SAURABH BANERJEE, J

JULY 16, 2025/Ab